

Vigilance Committees of Consumers at FPS Level

738. MISS SAROJ KHAPARDE: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether it is a fact that Government have advised the State Government of Maharashtra to constitute Fair Price Shop (FPS) level Vigilance Committees of Consumers to prevent diversion of PDS commodities from the FPS levels;

(b) if so, the details thereof;

(c) the number of Vigilance Committees so far, constituted by the State Government in pursuance of the Government's advice with district-wise details thereof and how many of such committees are functional at present; and

(d) what other measures Government have taken to prevent diversion of PDS items from FPS levels throughout the country including Maharashtra?

THE MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV): (a) to (c): The Central Government has been advising the State Governments/UT Administrations including Maharashtra to constitute Fair Price Shops (FPS) level Vigilance Committees to involve people's participation in Public Distribution System. As part of their operational responsibilities, States/UTs are concerned with their constitution, composition, etc. and are responsible for their functioning. The Central Government does not maintain the details of such committees at District levels. However, the Government of Maharashtra have reported that 13755 village level Vigilance Committees have been set up in the State in RPDS areas.

(d) The operational matters including enforcement measures to ensure that no mal-practices like diversion take place is the responsibility of the States/UTs. Powers have also been delegated to

States/UTs to take action against persons indulging in mal-practices under the Essential Commodities Act, etc.

मध्य प्रदेश में प्रदूषित जल पीने के कारण हुई मौतें

739. श्री राघवजी: क्या कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि मध्य प्रदेश में प्रदूषित जल पीने के कारण 1 अप्रैल, 1996 से 30 जून, 1996 तक अनेक व्यक्तियों की मृत्यु हो चुकी है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या राज्य सरकार अथवा केन्द्रीय सरकार ने मृतकों के परिवारों को क्षतिपूर्ति के रूप में कोई सहायता दी है;

(घ) यदि हां, तो प्रदान की गई सहायता की राशि कितनी है; और

(ङ) यदि नहीं, तो इसके क्या कारण हैं?

कल्याण मंत्री (श्री बलवन्त सिंह रामूखालिया):

(क) ये (ङ) सूचना एकत्र की जा रही और सभा पटल पर रख दी जाएगी।

Charter on Industrial Hazards and Human Rights

740. SHRI SUSHIL KUMAR SAMBHAJIRAO SHINDE:
SHRIMATI VEENA VERMA:

Will the Minister of LABOUR be pleased to state:

(a) whether Government have lately decided upon a charter on industrial hazards and human rights;

(b) if so, what steps have been taken in this direction; and

(c) main features of the charter?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM): (a) No, Sir.

(b) and (c) Do not arise.